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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

ALLAHABAD, THIS THE 07th DAY OF OCTOBER, 2005

Hon'ble Mr. A.K. Bhatnagar, Member-J
Hon'ble Mr. S.C. Chaube, Member-A

ORIGINAL APPLICATION NO. 1207 OF 2005

Krishna Chandra Yadav aged about 28 years, S/o Sri Rajaram
Yadav, R/o Village Matiyara, Post Andhiyari, Lalgopalganj,
District Allahabad.

.....Applicant.

Counsel for applicant : Shri Nikhil Kumar

Versus

1. Union of India, through the Secretary, Department of
Post, Ministry of Communication, Dak Bhawan, Sansad
Marg, New Delhi.
2. Director, Postal Services, Allahabad Division, Allahabad.
3. Senior Superintendent of Post Office, Pratapgarh.
4. Brij Lal, S/o Ram Charan Yadav, R/o Chhewanga, Post
• Umari Kotila, District Pratapgarh.

.....Respondents.

ORDER

By Hon'ble Mr. A.K. Bhatnagar, Member-J

By this O.A. filed under section 19 of the A.T. Act,
1985, the applicant has prayed for a direction to the
respondents to appoint the applicant on the post of G.D.S.
B.P.M in Umari Kotila considering the merit of the applicant with
a further direction to decide the representation dated
09.03.2005 in accordance with law and in a reasonable time.

2. According to applicant, he applied for the post of G.D.S.
B.P.M in Umari Kotila pursuant to the notification published on

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notice board of the Head Post Office, Pratapgarh. The applicant secured 72% marks in the High School Examination. The grievance of the applicant is that inspite of the fact that the applicant secured more marks in the High School than respondent NO.4 the respondents appointed respondent No.4 on the said post who secured only 68.5% marks in the High School Examination. Therefore, the action of respondents is arbitrary and unjustified.

3. Learned counsel for the applicant further submitted that against his grievance, he has filed a representation dated 09.03.2005 to respondent NO.2 i.e. Director, Postal Services, Allahabad Division, Allahabad which is still pending decision and applicant will be satisfied if his representation is decided by the Competent Authority as per extent Rules within a stipulated period.

4. Without going into the merit of the case, we consider it appropriate that the interest of justice shall better be served if representation of the applicant-dated 9.3.2005 (Annexure A 4) is decided by the Competent Authority within a specified period

5. Accordingly, the O.A. is finally disposed of with a direction to the respondent NO.2 i.e. Director, Postal Services, Allahabad Division, Allahabad to consider and decide the representation of the applicant dated 09.03.2005 filed as Annexure A-4 by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. To avoid delay, learned counsel for the applicant may also send a copy of the representation immediately.

No order as to cost.


Member-A

Manish/-


Member-